

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

D.A. 385/92.

Dt. of Decision : 30-1-95.

S. Upendar

.. Applicant.

Vs

The Telecom District Engineer,
Karimnagar-505 001.

.. Respondent.

Counsel for the Applicant : Mr. V.Venkateswara Rao for
Mr. K.L.N.Rao.

Counsel for the Respondent : Mr. N.R.Devaraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

16

.. 2 ..

O.A.No.385/92

Date of Order: 30.1.95

X As per Hon'ble Shri A.V.Haridasan, Member (Judl.) X

— — —

Shri V.Venkateswara Rao on behalf of
Shri K.L.N.Rao, learned counsel for the applicant states
that as the applicant has already been reinstated in service
the applicant does not wish to prosecute the application
further and the same ~~may~~ be dismissed as not pressed. Hence,
the O.A. is dismissed as not pressed. Mr.N.R.Devraj, learned
standing counsel for the respondents present.

(A.B.GORTHI)
Member (Admn.)

(A.V.HARIDASAN)
Member (Judl.)

Dated: 30th January, 1995

(Dictated in Open Court)

Ambrish
DEPUTY REGISTRAR(J)

sd

To

1. The Telecom District Engineer, Karimnagar - 505 001.
2. One copy to Mr.V.Venkateswar Rao, Advocate, CAT, Hyderabad.
3. One copy to Mr.N.R.Devraj, Sr.CGSC, CAT, Hyderabad.
4. One copy to Library, CAT, Hyderabad.
5. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE MR.A.V.HARIDASAN : MEMBER (D)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER (A)

DATED : 30-1-95

ORDER/JUDGEMENT.

M.A/R.P/C.P.No.

in
O.A.NE. 385/92

Admitted and Interim directions
issued

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

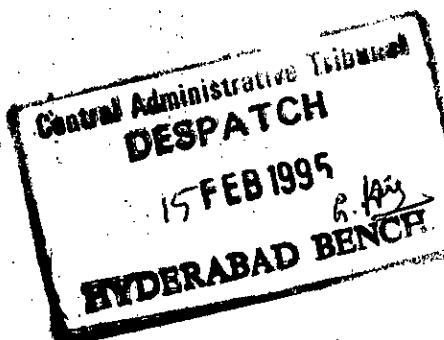
Dismissed for Default.

Rejected/Ordered

No order as to costs.

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